New Projects under Cement Corporation of India

6091. SHRI AMARSINH RATHAWA:

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SHRI DAULATSINHJI JADEJA.

Will the Minister of INDUSTRY be pleased to state:

(a) whether any new cement project of Cement Corporation of India are under construction;

- (b) if so, the names and location of those projects with their capacity; and
- (c) when they will be ready for production?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

- (a) Yes, Sir.
- (b) and (c).

Location	Annual Capacity to be installed lakh tonnes	Commencement of production
Neemuch, Distt. Mandsaur, Madhya Pradesh	4	Production of clinker has started from Jan. '80 & trial production of cement from July, 80.
Akaltara, Distt. Bilaspur, Madhya Pradesh	4	Production of clinker has started from May '80 and trial produc- tion of cement expected from October, '80.
Yerraguntla, Distt. Guddapah, Andhra Pradesh	4	Production of clinker is expected from Sept. 1980 and cement from December, 1980,
Adilabad, Andhra Pradesh	4	Expected to be completed in 1982-83.
Tandur, Andhia Pradesh	proposed to be re- vised to 10 lakh tonnes)	Preliminary work in connection with the establishment of the project taken on hand.

Arrest of Manipur Insurgents

6092. SHRI S. M. KRISHNA: Will the Minister of HOME AFFAIRS be pleased to state: b

- (a) whether 42 Manipur insurgents have been arrested;
- (b) if so, whether a large number of weapons have been seized as reported in 'Times of India' dated the 6th July, 1980; and
 - (c) if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (c) The information is being ascertained and will be laid on the Table of the House.

Recognition of C.I.M. Employees Union

6093. SHRI DAYA RAM SHAKYA: Will the Minister of DEFENCE be pleased to state:

- (a) if C.I.M. employees union, Kanpur (under DGI organisation) has applied for recognition;
- (b) how many times applications for recognition by the above named union have been returned for amendments; and
- (c) are there any more amendments still required to be carried out by the union or recognition is being accorded?